

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3277

ANSWERED ON:15.04.2008

PUBLIC NOTICE ISSUED BY AICTE

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has asked the autonomous regulatory bodies to ensure that institutes do not confiscate the fees in case students joined another college in the country as reported in "The Times of India" dated March 14, 2008;
- (b) if so, the details thereof;
- (c) whether the AICTE has issued a public notice asking institutes to deduct not more than Rs. 1000/- and return the rest;
- (d) if so, whether the Government has given any publicity to bring awareness among the students with regard to such notice;
- (e) if so, the details thereof;
- (f) the number of cases of violation of such orders reported so far, institution-wise; and
- (g) the action taken by the Government against the erring institutes?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a) to (b): Yes, Sir. Directions have been issued by the Ministry of Human Resource Development, Department of Higher Education in this regard on April 20, 2007 to the AICTE and UGC.
- (c): AICTE has subsequently issued public notices on April 19, 2007 and March 14, 2008 asking institutes to deduct not more than Rs. 1000/- and return the rest.
- (d) & (e): The Public Notice has been displayed on the website of AICTE (www.aicte.ernet.in).
- (f) & (g): As per information furnished by the AICTE, 89 cases have been reported of violations of the orders. The institution-wise list is enclosed at Annexure. On receipt of the representations/complaint, notices are issued by AICTE to such institution to refund the fee/return of original certificate by a stipulated date. In case of violation of such rules, the issue raised in these representations is being taken note of while processing cases for extension of approvals/increase in intake etc. by the AICTE.